

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF STYLECLAY TECHNOLOGIES PRIVATE LIMITED

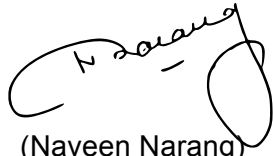
1.	NAME OF CORPORATE PERSON	STYLECLAY TECHNOLOGIES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	04/01/2023
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, BANGALORE
4.	CIN/ LLP NO.	U62099KA2023PTC169911
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	WEWORK PRESTIGE ATLANTA SOFTWARE INDUSTRY, NO. 10/12, 80 FEET MAIN ROAD, 1A BLOCK KORAMANGALA, BANGALORE, KARNATAKA-560034
6.	LIQUIDATION COMMENCEMENT DATE OF COPORATE PERSON	FEBRUARY 18, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NO. AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. NAVEEN NARANG H-3/63, FIRST FLOOR, VIKASPURI, NEW DELHI – 110018 EMAIL: nnarang.associates@gmail.com PHONE: +91 98180 05476 REG. NO: IBBI/IPA-002/IP-N00794/2019 - 2020/12565 AFA VALID UPTO: DECEMBER 31, 2026
8.	LAST DATE FOR SUBMISSION OF CLAIMS	MARCH 20, 2026

Notice is hereby given that StyleClay Technologies Private Limited has commenced voluntary liquidation on February 18, 2026 (Liquidation commencement date).

The Stakeholders of StyleClay Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before March 20, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Naveen Narang)
Liquidator

Date: 21.02.2026
Place: New Delhi

16

The E-Auction will be with unlimited extension of 5 minutes for incremental bids.

The BID Increment amount is Rs.20 Lakhs for SI.No.1. The BID Increment amount is Rs.25,00,00,00 for SI.No.2.

Under IBC, 2006 and SARFAESI ACT, 2002, all the part and parcel of the Mortgaged Property, belonging to CD and Mortgaged Property, Free-hold Property belonging to Mr. Rakesh Sharma (Personal Guarantor to Consortium of Banks), for recovery of Rs.36,63,58,49,663.76 including interest and charges there-on as the admission of Personal Guarantor to CD NCLT Admission dt 19-12-2023.

TERMS AND CONDITIONS OF E-AUCTION 1. The Auction Sale is being conducted by the Liquidator and Authorised Officer under the provisions of IBC, 2006 and SARFAESI ACT, 2002 with the aid and through Joint e-Auction. This Joint E-Auction/ Bidding shall be only through "Online Electronic Mode" through the website <https://baanet.com/>. 2. The Auction is conducted as per the Terms and Conditions of the Bid Document and as per the procedure set out there. For detailed terms and conditions of the sale the bidders may go through the website for the bid documents, for obtaining the bid form www.basecorp.in, and as well as the website of the service provider, <https://ibbi.baanet.com/eauction-ibbi/home> the details of the secured assets put up for auction. 3. The bidders may participate in the Joint e-auction quoting/ bidding from their own offices/ place of their choice. Internet connectivity shall have to be arranged by each bidder himself/self. The Liquidator / Authorised Officer / Service provider shall not be held responsible for the internet connectivity, network problems, system crash down, power failure etc. For Asset / Sale related please contact Mr. Konduru Prasanth Raju, Liquidator at +91-9890510119 or e-mail at basecorp@idbi.co.in For Secured Creditors Personal Guarantor related Please Contact Mr. Harsh Magia at +91-7506107562 or e-mail at harsh_magia@phoenixarc.in and/or Mr. Brij Kishore Mobile at +91-9828528908 or e-mail at brijkishore_bilochi@idbi.co.in. 4. Bidders may also go through the link of the "Data Room" for verifying the details of the secured asset put up for auction/ obtaining the bid form. 5. The e-auction will be conducted on the date and time mentioned herein above, when the secured asset mentioned above will be sold by way of an online e-auction on "AS IS WHERE IS" basis and "AS IS WHAT IT IS" AND "WITHOUT RECOURSE" condition. 6. All the intending purchasers/ bidders are required to register their name in the portal mentioned above as bidders and get user ID and password free of cost to participate in the Joint e-auction on the date and time as mentioned aforesaid. 7. For participating in the Joint e-auction, intending purchasers/ bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10% of the Reserve Price of the Secured asset and true copies of the PANCARD, AADHAR CARD, Bank Resolutions in case of Company and Address Proof as per terms detailed in Tender Documents, on or before the Last date as mentioned in the above table. 8. The prospective/intending bidder shall furnish an undertaking that he/she is not dis-qualified as per provisions of Sec.29 (A) of Insolvency and Bankruptcy Code 2016 and failure to furnish such undertaking along with the KYC documents, shall automatically disqualify and the bid submitted will be rejected. 9. The Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the IBC Code 2016 to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited. 10. As Per Security Interest (Enforcement) Rules, 2002, the successful purchaser/ bidder shall deposit the 25% (inclusive of EMD) of his/ its offer for the Item by way of RTGS/NEFT to the account mentioned in the Bid document on or before the close of banking hours on the date of Auction mentioned above or not later than the next working day, which deposit shall have to be confirmed by Liquidator / Authorised Officer, failing which the sale will be deemed to have been failed and the EMD of the said successful purchaser/ bidder shall be forfeited. 11. The EMD of all other bidders who did not succeed in the e-auction will be refunded within 30 working days of the closure of Joint e-auction. The EMD deposited by the unsuccessful bidder shall not carry any interest. 12. The balance amount of purchase consideration shall be payable by the successful purchaser/ bidder on or before Thirtieth (30th) day from day of E-Auction, the said secured asset or such extended period as may be agreed upon in writing. In case of default, all amounts deposited till then shall be liable to be forfeited. 13. No additions / deletions / Amendment of names of the bidders shall be permitted after acceptance of the bid. The name of the Bidder(s) submitted at the time of registration shall only be considered for this purpose. 14. At any stage of the Joint E-auction, the Liquidator / Authorised officer reserves their right to vary any of the terms and condition of this notice for sale, without prior notice, at their discretion and the Liquidator / Authorised Officer may accept/reject/modify/cancel the bid/offer or post-poned the auction without assigning any reason therefor and without any prior notice. 15. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law. 16. The payment of all statutory/non statutory dues, taxes, rates, assessments, charges, dues, fees etc. owing to the property during any time, shall be the sole responsibility of the successful bidder only. 17. It shall solely be the responsibility of the successful bidder to get the sale certificate registered. The successful purchaser/bidder shall be solely responsible for any cost / expenses / fees / charges etc. payable to any other authority towards the transfer of the rights in its / his / her favour. The sale certificate must be registered at the earliest as per state Law/Rules regarding transfer else the purchaser has to give the request letter to the Liquidator / Authorised Officer mentioning the reason of delaying the registration. 18. It is the responsibility of the successful bidder to obtain the NOC from the relevant authorities concerned as required for Registry of the sale including the payment of fee, taxes as applicable. All charges on account of obtaining necessary clearances or approvals, charges (including but not limited NOC Charges, electricity, water, maintenances charges and any charges required for transfer of the said property in favour of the successful bidder) should be undertaken by the successful bidder at its own cost, effort and liabilities. 19. The Secured Asset under Joint e-auction as mentioned in sale Notice shall remain and be at the sole risk of the successful purchaser in all respects including loss or damage by fire or theft or other accidents, and other risk from the date of the confirmation of the Sale by the Liquidator / Authorised Officer. The successful bidder shall not be entitled to annul the sale on any ground of whatsoever nature. 20. The Borrower/ Mortgagor, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 Clause (6) of the Security Interest (Enforcement) Rules, Regulations 32 (f) of the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations), 2016 forming part of the liquidation estate under section 35(f) of Insolvency and Bankruptcy, 2016 ("IBC") read with Regulation 33 and Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") formed by the liquidator, under IBC about the holding of the above-mentioned auction sale. 21. To the best of knowledge and information of the authorized officer, there are no encumbrances on the secured asset, except, if any, mentioned in table above. The intending bidders shall make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of the Liquidator / Authorised Officer. The Liquidator / Authorised Officer shall not be responsible in any way for any third-party claims/rights/due. No claim of whatsoever nature will be entertained after submission of the online bid regarding secured asset put for sale. 22. The particulars specified in the Joint e-auction notice published in the newspaper have been stated to the best of the information of the Liquidator / Authorised Officer; however, the Liquidator / Authorised Officer shall not be responsible/liable for any error, misstatement or omission. 23. In the event, the Joint e-auction scheduled hereinabove fails for any reason whatsoever, Liquidator / Authorised Officer has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Security Interest (Enforcement) Rules, 2002 and SARFAESI ACT, 2002, And / Or Regulations 32 (f) of the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations), 2016 forming part of the liquidation estate under section 35(f) of Insolvency and Bankruptcy, 2016 ("IBC") read with Regulation 33 and Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") under IBC, 2016.

Sd/-

Mr. KONDURU PRASANTH RAJU Liquidator in the matter of BASE Corporation Limited.	Mr. Harsh Magia Authorised Officer of Phoenix ARC Limited acting in its capacity as Trustee of Phoenix Trust FY16-23
Reg. No. IBB/PA-002/1P-N00708/2018-2019/12200	Lead Representative of Consortium of Banks

Date: 21-02-2026 | Place: Bangalore and Solan.

ಚಿನ್ನಕದು
ಪ್ರಿಯಕರನ
ಸಾಲ ತೀರಿಸಿದ
ಮಹಿಳೆ ಸೆರೆ

ಬೆಂಗಳೂರು: ಪ್ರಿಯಕರನ ಸಾಲ ತೀರಿಸಲು ಕೆಲಸ ಮಾಡುತ್ತಿರುವ ಮನೆಯಲ್ಲೇ ಕಳ್ಳತನ ಮಾಡಿದ ಮಹಿಳೆಯನ್ನು ಹೇಣು ಪೊಲೀಸರು ಬಂಧಿಸಿ 3.50 ಲಕ್ಷ ರೂ. ಮೌಲ್ಯದ ಚಿನ್ನದ ಪದಾರ್ಥಗಳನ್ನು ವಶಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಪ್ರಮೀಳಾ(35) ಬಂಧಿತ

ಬೊಮನಹಳ್ಳಿಯ ಗಾರ್ಮೆಂಟ್ಸ್‌ನಲ್ಲಿ ಕೆಲಸ ವೇಳೆ ಸುಧಾಕರ್‌ನಿಬಾತನ ಪರಿಚಯವಾಗಿ ಸಲುಗೆ ಬಳಿಕ ಆಕೆ ಅಲ್ಲಿ ಕೆಲಸ ಬಿಟ್ಟು ಖಾಸಗಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದಳು. ಸುಧಾಕರ್‌ಗೆ ಈಗಾಗಲೇ ಇಬ್ಬರು ಮಕ್ಕಳಿದ್ದರೂ ಈಕೆಯೊಂದಿಗೂ ಸಂಬಂ



ಸಂಕ್ರಾಂತಿ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಪ್ರವೀಣಾಸ್ವಾಮಿಗಳ ಸಾಲ ತೀರಿಸಲು 20 ಸಾವಿರ ಹಣ ಕೇಳಿದ್ದು ಕಳೆಸ ಮಾಡುತ್ತಿದ್ದ ಮಾಲೀಕರ ಮನೆಯಲ್ಲಿ ಚನ್ನಪ್ಪರವರಿಗೆ ಕಛೇರಿ ಮಾಡಿ, ಮಾಲಾಡಿ ಮಾಡಿ ಪ್ರಿಯಕರನಿಗೆ ಹಣ ಕೊಟ್ಟಿದ್ದಳು ಎಂದು ಪ್ರೋಟೆಸ್ಟ್ ತಿಳಿಸಿದ್ದಾರೆ. ಒಂದು ತಿಂಗಳ ಬಳಿಕ ಮನೆ ಮಾಲೀಕರಿಗೆ ಚನ್ನಪ್ಪ ಕಛೇರಿದ ವಿಷಯ ಗೊತ್ತಾಗಿತ್ತು. ನಂತರ ಕಳೆಸ ಲಾಕಿಗೆ ದೂರು ನೀಡಿದ್ದರು. ಪ್ರೋಟೆಸ್ಟರು ಮುಂದುವರಿದು ನಡೆಸಿದಾಗ ಸತ್ಯ ಬಾಯುಬಿಡಲಾಗಿ

ಹೆಣ್ಣುರು ಪೊಲೀಸ್ ಠಾಣೆಗೆ ದೂರು ನೀಡಿದ್ದರು. ಪೊಲೀಸರು ಮನೆ ಕೆಲಸದಾಕೆಯ ವಿಚಾರಣೆ ನಡೆಸಿದಾಗ ಸತ್ಯ ಬಾಯಿಬಿಟ್ಟಿದ್ದಾಳೆ.

ಸ್ವಾಧೀನ ಸೂಚನೆ
(ಫೈಲ್ ಆಗಿರುತ್ತದೆ)

ಈ ಕಾರಣದಿಂದ,

ನಮ್ಮನ್ ಕ್ಯಾಪಿಟಲ್ ಲಿ. (CIN:L65922DL2005PLC136029) (ಈಗಿನ ಹೆಸರು: ಇಂಜಿನಿಯರಿಂಗ್ ಕಾಲೇಜ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್) ನ ಅಧೀನ ಕೊಟ್ಟಿರುವ ಅಧಿಕಾರಿಯ ಹಸ್ತಪ್ರತಿರುವ ಹೊತೆ ಮತ್ತು ಪೂರ್ಣ ನಿರ್ಮಾಣ ಮತ್ತು ಪೂರ್ಣ, ನ ಸಾಲ ತೀರಿಸಲು ಇದುವ ಸ್ಪಷ್ಟ ಮತ್ತು ವಾಣಿಜ್ಯಮುಖಾಂತ ಆಫ್ ಸೆಕ್ಯೂರಿಟಿ ಆಫ್ 2002 ಮುಕ್ತವಾದ ಪ್ರದರ್ಶನ ಮಾಡುವಂತೆಯೇ ಸೆಕ್ಷನ್ 13 (2) ನಿಯಮ 2 ರ ಸೆಕ್ಯೂರಿಟಿ (ಎನ್‌ವೈರೊನಮೆಂಟ್) ನಿಯಮ, 2002 ದೊರಕಿ ಓದಿದೆ. ಚೀಡಿಯ ಸೂಚನೆ ಮೂಲಕ ಪ್ರಕಟಿತ ತಾರೀಖು 10.03.2025 ರಂದು ಆದರೆ ಸಾಲದಾತ ಎನ್ ನಿರ್ಮಾಣ (ಸಹಕಾರಿ), ಪತ್ರಿಕಾ, ಮತ್ತು ಪತ್ರಿಕಾ ದಿನಪತ್ರಿಕೆ ಕಿವಿವುಳಿ ಲಿ ಅದರ ಕಾನೂನುಬದ್ಧ ಉತ್ತರಾಧಿಕಾರಿ, ತಿರಾಹಂತ್, ಎನ್ (ಮಗ ಹಾಗೂ ದಿನಪತ್ರಿಕೆ ಕಿವಿವುಳಿ ಲಿ ಅದರ ಕಾನೂನುಬದ್ಧ ಉತ್ತರಾಧಿಕಾರಿ), ಆರ್ ಪಳನಿ ಆಚಾರಿ ಅಂತರೀಕ್ಷಾ ಪಳನಿ ಆಚಾರಿ (ತಂದೆ ಹಾಗೂ ದಿನಪತ್ರಿಕೆ ಕಿವಿವುಳಿ ಲಿ ಅದರ ಕಾನೂನುಬದ್ಧ ಉತ್ತರಾಧಿಕಾರಿ) ಮತ್ತು ರಂಜಿತ್ (ತಾಯಿ ಹಾಗೂ ದಿನಪತ್ರಿಕೆ ಕಿವಿವುಳಿ ಲಿ ಅದರ ಕಾನೂನುಬದ್ಧ ಉತ್ತರಾಧಿಕಾರಿ) ನೋಟೀಸಿನಲ್ಲಿ ಹೇಳಿರುವಂತೆ ಮೂಲಕವಾದ ರೂ. 33,30,525.04 (ಮೂಲಕವೂಲೂ ಲಕ್ಷದ ಮೂವತ್ತು ಸಾವಿರದ ಐದುಸೂರ ಇಪ್ಪತ್ತೈದು ರೂಪಾಯಿಗಳು ಮತ್ತು ಸಾವಿರು ಪೈಸೆ 25) ಸಾಲ ಪಾವತಿ ನಂ. HHLBAN00530484 ಈ ಲೇಖನ ಅರ್ಜಿಹೆಗ್ ಗೆಂಬುದಿರಿದಂತೆ, ಹೇಳಿಕಾರುವ ನೋಟೀಸ್ ನಿಮ್ಮನ್ನು ತಲುಪಿ 60 ದಿನಗಳಿಗೂಪ್ರದರೋಳಿ 28.02.2025 ರವರೆಗೆನ ಮೊತ್ತ ಮತ್ತು ಅದರ ಮೇಲಿನ ಬಡ್ಡಿ ಸಾಲದಾತ (ರು) ಮೊತ್ತವು ಸಾಲದಾತನು ವಿವರಿಸುವಂತೆ ಕಾರಣ, ಆಯ್ಕೆ ಸಹಿ ಮಾಡಿದವರು ಸಾಲ-ಅಧಿಕಾರದ ಅಡಿಯಲ್ಲಿ ತನ್ನ ನಿರ್ದಿಷ್ಟವಾದ ಅಧಿಕಾರವನ್ನು ಉಪಯೋಗಿಸಿ ಸಾಲದಾತನ ಹೆಗ್ಗೆ ವಿವರಿಸಿದ ಆದ್ದರಿಂದ ಸ್ವಾಧೀನ ವಸ್ತುಗಳಿಂದ ಹೊಂದಾಡುವಂತೆ ಆಯ್ಕೆ ಸಹಿ ಮಾಡಿದವರು (ರು) ಮತ್ತು ಸಾಲದಾತನ ಹೆಗ್ಗೆ ಸೂಚನೆಯನ್ನು ನೀಡಲಾಗಿದೆ. ಕಾರಯದ ಸೆಕ್ಷನ್ 13 ರ ವಿಭಾಗ (4) ಆಯ್ಕೆ 18.02.2026 ರಂದು ಭದ್ರತೆ ಆಡ್ಡ್ (ಎನ್‌ವೈರೊನಮೆಂಟ್) ನಿಯಮಗಳು, 2002 ರ ನಿಯಮ 2 ರೊಂದಿಗೆ ಓದಲಾಗಿದೆ.

ಪ್ರಕೃತವಾಗಿ ಸಾಲಗಾರರಿಗೆ ಮತ್ತು ಸರ್ವಸಾಮಾನ್ಯವಾದ ಸಾರ್ವಜನಿಕರ ಒಬ್ಬರಿಗಾಗಿ ಯಾವುದೇ ತರಹದ ಅಸ್ತಿ ವ್ಯವಹಾರವು ಮಾಡದಿರಲು ಮತ್ತು ಅಸ್ತಿಯಾಲಿನ್ ಯಾವುದೇ ವ್ಯವಹಾರವು ಸಮಗ್ರ ಕ್ಯಾಪಿಟಲ್ ಲಿ. ನ (ಈಗಿನ ಹೆಸರು: ಇಂಟಿಯಾಬಾಲ್ಸ್ ಕೌನ್ಸಿಲ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್) ಬಾಕಿ ಇರುವ ಮೊತ್ತಕ್ಕೆ ರೂ. 33,30,525.04 (ಮೂವತ್ತೈದು ರೂ ಲಕ್ಷದ ಮೂವತ್ತು ಸಾವಿರ ಐನೂರು ಇಪ್ಪತ್ತು ರೂಪಾಯಿಗಳು ಮತ್ತು ನಾಲ್ಕು ಫೈವೆ ಮಾತ್ರ) 28.02.2025 ವರೆಗಿನ ಮೊತ್ತ ಮತ್ತು ಜೊತೆಗೆ ಅದರ ಮೇಲಿನ ಬಡ್ಡಿ ಒಳಪಟ್ಟಿದೆ.

ಸೆಕ್ಯೂಡ್ ಆಸ್ತಿಗಳನ್ನು ರಿಡೇಮ್ ಮಾಡಲು ಉಪಲಬ್ಧವಿರುವ ಸಮಯದ ಬಗ್ಗೆ ಸಾಲಗಾರರ ಗಮನವನ್ನು ಕಾಯ್ದುಕೊಂಡು ಸೆಕ್‌ನ್ 13ರ ಉಪ-ಸೆಕ್‌ನ್ (8) ವ್ಯಾಖ್ಯಾನಗಳಂತೆ ಸೆಳೆಯಲಾಗುತ್ತದೆ.

ಪ್ರದಾನವು ವೇಳೆಗೆ	
ಏಕಾಂಕ ಸಂ 1:	
ಆತ್ಮಿಯ ಎಲ್ಲಾ ತುಲುಕು ಮತ್ತು ಪಾರ್ಸೆಲ್ ಸ್ಪೆಕ್ಟ ಸಂ 104, ಕಥಾ ಸೀರಿಯಲ್ ಸಂ 634/1, ಆತ್ಮ ಸಂ 75/1, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆಯ ಪ್ರಿಕ್ಟಿ ಎನ್‌ಎಸ್ ಎಂ. ಬೆಂಗಳೂರು ಗ್ರಾಮ ಮಹಾಲಿಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಬೇಗಲ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ 51+53.2/2 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ 30 ಅಡಿ ಆಳತೆಯಲ್ಲಿ, ಒಟ್ಟು 1563 ಚರ ಅಡಿ ಆಳತೆಯಲ್ಲಿ, ಮತ್ತು ನಿರ್ಗುಂದಿ:	
ಪೂರ್ವದಲ್ಲಿ : 30 ಅಡಿ ರಸ್ತೆ	ಪಶ್ಚಿಮದಲ್ಲಿ : ಖಾನಗಿ ಆಸ್ತಿ
ಉತ್ತರದಲ್ಲಿ : ಸ್ಪೆಕ್ಟ ಸಂ 105	ದಕ್ಷಿಣದಲ್ಲಿ : ಸ್ಪೆಕ್ಟ ಸಂ 103
ಏಕಾಂಕ ಸಂ 2:	
ಆತ್ಮಿಯ ಎಲ್ಲಾ ತುಲುಕು ಮತ್ತು ಪಾರ್ಸೆಲ್ ಸ್ಪೆಕ್ಟ ಸಂ 105, ಕಥಾ ಸೀರಿಯಲ್ ಸಂ 634/1, ಆತ್ಮ ಸಂ 75/1, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆಯ ಪ್ರಿಕ್ಟಿ ಎನ್‌ಎಸ್ ಎಂ. ಬೆಂಗಳೂರು ಗ್ರಾಮ ಮಹಾಲಿಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಬೇಗಲ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ 53.2 + 54/2 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ 10 ಅಡಿ ಆಳತೆಯಲ್ಲಿ, ಒಟ್ಟು 536 ಚರ ಅಡಿ ಆಳತೆಯಲ್ಲಿ, ಮತ್ತು ನಿರ್ಗುಂದಿ:	
ಪೂರ್ವದಲ್ಲಿ : 30 ಅಡಿ ರಸ್ತೆ	ಪಶ್ಚಿಮದಲ್ಲಿ : ಖಾನಗಿ ಆಸ್ತಿ
ಉತ್ತರದಲ್ಲಿ : ಸ್ಪೆಕ್ಟ ಸಂ 105 ರ ಉತ್ತರ ಭಾಗ	ದಕ್ಷಿಣದಲ್ಲಿ : ಸ್ಪೆಕ್ಟ ಸಂ 104

[illegible]

ಸಾರ್ವಜನಿಕ ಸೂಚನೆ
ಕಂಪನಿಯ ಹೆಸರು ಬದಲಾವಣೆ
ಮತ್ತು ಸಂಭಾಷಣೆಯ ಸೂಚನೆ

ಕಂಪನಿಯನ್ನು ಮೂಲಕ: **ಎಡನ್‌ಬರ್ಗ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್** ಹಾಗೂ ಹೆಸರಿನಲ್ಲಿ ಸಂಯೋಜಿಸಲಾಗಿತ್ತು ಮತ್ತು ನಂತರ **ಎಕ್ಸಲ್ಟೂರಾ 08, 2025** ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಸಂಯೋಜಿಸಲ್ಪಟ್ಟ **ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್** ಎಂದು ಮರುನಾಮಕರಣ ಮಾಡಲಾಯಿತು ಮತ್ತು ಹೆಸರು ಬದಲಾವಣೆಯ ಪರಿಣಾಮವಾಗಿ ಕಂಪನಿಗೆ ರಿಡ್ವೈನ್ ಅವರು ಹೊಸ ಸಂಯೋಜನೆ ಪ್ರಮಾಣಪತ್ರವನ್ನು ನೀಡಿದರು ಎಂದು ಎಲ್ಲಾ ಪಾಲುದಾರರು, ಗ್ರಾಹಕರು, ಪಾಲುದಾರರು, ಸಾಲದಾರರು ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಸುವುದು.

ನಮ್ಮ ನಿರಂತರ ಬೆಳೆವಣಿಗೆ ಮತ್ತು ವಿಕಾಸದ ಭಗವಾನ್, ಕಂಪನಿಯನ್ನು ಈಗ ಸಾರ್ವಜನಿಕ ಸಂಸ್ಥೆ ಎಂದು ಕಂಪನಿಯು ಪರಿವರ್ತಿಸಲು ನಿರ್ಧರಿಸಿದೆ ಮತ್ತು **ಫೆಬ್ರವರಿ 03, 2026** ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಅಧಿಕೃತವಾಗಿ **ನಿರ್ದೇಶಿಸಿ ಲಿಮಿಟೆಡ್** ಎಂದು ಕರೆಯಲಾಗುತ್ತದೆ.

ಈ ಬದಲಾವಣೆಯು ನಮ್ಮ ವಿಸ್ತರಿಸುತ್ತಿರುವ ದೃಷ್ಟಿ, ಬೆಳೆಯುತ್ತಿರುವ ಪ್ರಮಾಣ ಮತ್ತು ಬಲವಾದ, ಹೆಚ್ಚು ಕಂಪನಿಗಳ ಕುರಿತು ಭವಿಷ್ಯದ ಸಿದ್ಧವಾಗಿರುವ ಸಂಸ್ಥೆಯನ್ನು ನಿರ್ಮಿಸುವ ದೀರ್ಘಕಾಲದ ಬದಲಾಗುವ, ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರತಿನಿಧಿಸುತ್ತದೆ.

ಕಂಪನಿಯು ಪ್ರಸ್ತುತ ಎಲ್ಲಾ ಪಾಲುದಾರರು, ಶಾಸನಬದ್ಧ ಅಧಿಕಾರಿಗಳು, ನಿಯಂತ್ರಕ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಇತರ ಸಂಬಂಧಿತ ಘಟಕಗಳ ದಾಖಲೆಗಳಲ್ಲಿ ತನ್ನ ಪರಿಷ್ಕೃತ ಹೆಸರನ್ನು ನವೀಕರಿಸುವ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿದೆ.

ನಮ್ಮ ಹಿಂದಿನ ಹೆಸರುಗಳ ಅಡಿಯಲ್ಲಿ ಎಲ್ಲಾ ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ಒಪ್ಪಂದಗಳು, ಒಪ್ಪಂದಗಳು ಮತ್ತು ಸಂವಹನಗಳು ಮಾನ್ಯ ಮತ್ತು ಜಾರಿಗೊಳಿಸಬಹುದಾದವುಗಳಾಗಿವೆ.

ಕಂಪನಿಯು ಅದೇ ಕಾನೂನು ಘಟಕವಾಗಿ ಮುಂದುವರಿಯುತ್ತದೆ ಮತ್ತು ಸಾಂಪ್ರದಾಯಿಕ ಸೀಮಿತ ಕಂಪನಿಯಾಗಿ ಪರಿವರ್ತನೆ ಮತ್ತು ಪರಿಣಾಮವಾಗಿ ಹೆಸರಿನಲ್ಲಿನ ಬದಲಾವಣೆಯನ್ನು ಹೊರತುಪಡಿಸಿ, ಅದರ ನಿರ್ವಹಣೆ, ಮಾಲೀಕತ್ವ, ಅಥವಾ ವ್ಯವಹಾರ ಕಾರ್ಯಾಚರಣೆಗಳಲ್ಲಿ ಯಾವುದೇ ಬದಲಾವಣೆಗಳಿಲ್ಲ.

ರಂಟೋಮೂಜೊ ಲಿಮಿಟೆಡ್
(ಹಿಂದೆ ಎಡುನೆಟ್ಟರ್ಕ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು
ರಂಟೋಮೂಜೊ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಎಂದು ಕರೆಯಲಾಗುತ್ತಿತ್ತು)

[illegible]

PUBLIC NOTICE

This is to inform the General Public that **SRI.HILARY INAS CASTELINO** is the owner of the immovable property mentioned in the schedule hereunder and he has lost the original Sale Deed dated 9/6/2016 bearing Document No.822/ 2016-17, Book-I, Stored in CD No.99, executed by Sri.Mahaboob Pasha in favour of Sri.Hilary Inas Castelino registered in the office of sub registrar Jayanagar (B.T.M) Layout Bangalore. In case anybody having any claims or in possession of the said document, shall inform the under signed and

SCHEDULE PROPER

All that piece and parcel of the property bearing the Residential **Site No. 1**, Old Katha No.701, New Katha No.1482, formed out of Converted, Sy.Nos. 118/6, 118/7 & 119/3 (converted for Residentially purpose) and approved by the Special Deputy Commissioner, Bangalore District, vide his Order No. B.DS.ALN.SR(S)396/2003-04, dated: 14-04-2004), having 11-B Katha SI. No. 150200301542, 1100101642, situated at DODDATHOGUR village, Bengaluru District, Bangalore, Karnataka.

East by: Rajakaluve, West
By: Vengalad, South by:

N. JAGADEESH KUMAR, Advocate
No.30/1, 2nd Floor, 7th Cross,
Near NR Colony Bus Stand, Opp. Hotel Dwaraka,
Bangalore-560019, Cell # 9341261700

[illegible][illegible]

ಪೊಲೀಸ್ ಮೇಲೆ ಹಲ್ಲೆ: ಆರೋಪಿಗಿ 7 ವರ್ಷ ಜೈಲು

ಬೆಂಗಳೂರು: ಕರ್ತವ್ಯನಿರತ ಪೊಲೀಸ್ ಸಿಬ್ಬಂದಿ ಮೇಲೆ ಹಲ್ಲೆಗೈದ ಅಪರಾಧಿಗಿ 7 ವರ್ಷ ಜೈಲು ಶಿಕ್ಷೆ ಹಾಗೂ 25 ಸಾವಿರ ರು. ದಂಡ ವಿಧಿಸಿ ಬೆಂಗಳೂರಿನ 20ನೇ ಸಿಸಿಎಸ್ ನ್ಯಾಯಾಲಯ ಆದೇಶಿಸಿದೆ. ಗೋಲಿಬಾರದ ಶಾಕೆಯ ಪೊಲೀಸ್ ಸಿಬ್ಬಂದಿಯಾಗಿದ್ದ ಹಂಜಾ ಬಿಳಿಗಿ ಅವರ ವಿರುದ್ಧ ಮಾರಕಾಸ್ತ್ರ ದಿಂದ ಹಲ್ಲೆ ಮಾಡಿದ್ದ ಮೊಹಮ್ಮದ್ ಸಲೀಂ ಶಿಕ್ಷೆಗೊಳಗಾದರು.

ಪ್ರಕರಣದ ವಿವರ: ಅಪರಾಧ ಹಿನ್ನೆಲೆ ಹೊಂದಿದ್ದ ಮೊಹಮ್ಮದ್ ಸಲೀಂ, 2021ರಲ್ಲಿ ಕುಸ್ತುತ ಗ್ಯಾಂಗ್‌ನಲ್ಲಿ ರೋಡ್ ಮುಜಾರಿಯ ಸುಡಾರ್ ಕಠಿಣ ಅತಿ ಹತ್ಯೆಯಲ್ಲಿ ಭಾಗಿಯಾಗಿದ್ದ. ಬಳಿಕ ಆರೋಪಿಯ ಪತ್ನಿಗಾಗಿ ಗೋಲಿಬಾರದಪುರ ಶಾಖೆ ಪೊಲೀಸರು ಹುಡುಕಾಟ ಆರಂಭಿಸಿದ್ದರು. ಜೂನ್ 24ರಂದು ಬೆಳಿಗ್ಗೆ ರಿಂಗ್ ರೋಡ್‌ನ ಸಮೀಪ ರಸ್ತೆ ಮೂಲಕ ಹೊತ್ತಿರುವ ಸ್ವಿಗ್‌ಲ್ ಕಡೆಯಿಂದ ನಾಗ್ ವಾರ ಕಡೆಗೆ ಆರೋಪಿ ಕಾರಿನಲ್ಲಿ ಸಂಚರಿಸುತ್ತಿರುವ

ಪೊಲೀಸರಿಗೆ 2.5 ಲಕ್ಷ ದಂಡ ವಿಧಿಸಿ ಕೋರ್ಟ್

ವ್ಯಕ್ತಿಯೊಬ್ಬನನ್ನು ವಶಕ್ಕೆ ಪಡೆದು ನಾಲ್ಕು ದಿನ ಪೊಲೀಸ್ ಶಾಖೆಯಲ್ಲಿ ಅಕ್ರಮವಾಗಿರಿಸಿಕೊಂಡು ಬಳಿಕ ಎಫ್ ಬಿಆರ್ ದಾಖಲಿಸಿ ಮ್ಯಾಜಿಸ್ಟ್ರೇಟ್ ಕೋರ್ಟ್ ಮುಂದೆ ಹಾಜರುಪಡಿಸಿದ ಪ್ರಕರಣದಲ್ಲಿ ಎರಡನೇ ದವರ ನಡೆಯಿತು. ಪರಿಹಾರ ಪಾವತಿಯನ್ನು ಸರಕಾರಕ್ಕೆ ಹೈ ಕೋರ್ಟ್ ಆದೇಶಿಸಿತ್ತು. ಅಕ್ರಮ ಬಂಧನಕ್ಕೆ ಒಳಗಾಗಿದ್ದ ಬ್ಲಗ್ಗರ ನಿವಾಸಿ ರಾಜೀವ್ ಪತ್ನಿ ಎ.ವಿ.ವಲಲ್ ಸಲ್ಲಿಸಿದ್ದ ಹೇಳಿಕೆಯು ಕಾಣಿಸಿಕೊಂಡು ಅಪರಾಧಿ ಸಲ್ಲಿಸಿದ್ದ ನ್ಯಾಯಾಧಿಕರಣದ ಮುಕ್ತ ನ್ಯಾಯಕರವಾರ್ತೆ ಹಾಜೀಲ್ ಆದರೆ ಅದರ ಹೇರಳತೆ ದೊರಕಿದವು.

ಬ್ಲಗ್ಗರ ಗೋಲಿಬಾರದಪುರ ಶಾಖೆ ಪೊಲೀಸರಿಗೆ ಮಾಹಿತಿ ಲಭ್ಯವಾಗಿತ್ತು. ಎಫ್‌ಬಿಆರ್ ಲೇಔಟ್‌ನ ಫಾರ್ಟ್ ಅಫೀಸ್ ಬಳಿಯಿಂದ ಪಿಎಸ್‌ಎ ಇಮ್ಮನ್ ಹಾಗೂ ಕಾನ್ಸ್ಟೇಬಲ್ ಹಂಜಾ ಬಿಳಿಗಿ ಅವರು ಆರೋಪಿಯ ಕಾರನ್ನು ತಡೆದಿದ್ದರು. ಆ ಸಂದರ್ಭದಲ್ಲಿ ತಪ್ಪಿಸಿಕೊಳ್ಳಲು ಯತ್ನಿಸಿದ್ದ ಆರೋಪಿ, ಮಾರಕಾಸ್ತ್ರ ಗಳಿಂದ ಹಂಜಾ ಬಿಳಿಗಿ ಅವರ ಮೇಲೆ ಮಾರುಕಾಂಡಿಕವಾಗಿ ದಾಳಿ ಮಾಡಿದ್ದ. ಬಳಿಕ ಆರೋಪಿ ಯನ್ನು ವಶಕ್ಕೆ ಪಡೆದು, ಹತ್ಯೆ ಯತ್ನ, ಶಸ್ತ್ರಾಸ್ತ್ರ

ಕಾಯ್ದೆಯಡಿ ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಳ್ಳಲಾಗಿತ್ತು. ಪ್ರಕರಣದ ತನಿಖೆ ಕೈಗೊಂಡ ಅಂದಿನ ಡಿ.ಜೆ. ಹಳ್ಳಿ ಪೊಲೀಸ್ ಶಾಖೆಯ ಇನ್‌ವೆಸ್ಟಿಗೇಟರ್ ಮುಹಮ್ಮದ್ ಬಿ.ನಾಯ್ಡು ಅವರು ಸಾಕ್ಷ್ಯಾಧಾರಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ, ವಿವರವಾದ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸಿದ್ದರು. ವಿಚಾರಣೆ ನಡೆಸಿದ ನ್ಯಾಯಾಲಯ ಆರೋಪಿಯನ್ನು ದೋಷಿ ಎಂದು ತೀರ್ಮಾನಿಸಿ, 7 ವರ್ಷಗಳ ಕಠಿಣ ಕಾರಾಗೃಹ ಶಿಕ್ಷೆ ಹಾಗೂ 25 ಸಾವಿರ ರು. ದಂಡ ವಿಧಿಸಿದೆ.

[illegible][illegible][illegible][illegible]

ಹೆಸರು: ಬೆಂಗಳೂರಿನಲ್ಲಿ ನೆಲೆಗೊಳಿಸಿದ ಮುಖ್ಯ ಕಛೇರಿಗಳು, ಕೆನರಾ ಬ್ಯಾಂಕ್, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ-1 (9113092975, 8921102717; 7561062889, 9201460154, 9483544116, 8709675503 ಮತ್ತು 080-25310181) -ಎಮೇಲ್: ಎಲೆಕ್ಟ್ರಾನಿಕ್-6298@canarabank.com ಅಥವಾ ಸಾರ್ವಜನಿಕ ಸೇವಾ ಪ್ರಾಧಿಕಾರದ ಮೇಲೆ M/s PSB Alliance Private Limited (Baanknet-ಎಮೇಲ್: support.BAANKNET@psballiance.com)

ಸೋಮಂ ನಿಮ್ಮವರ/ಸಂಸದಗಳಲ್ಲಿ ಬಿದ್ದಿಗ ಅನ್ನು ತಮ್ಮ ಸ್ವಂತ ಆಸಕ್ತಿಯಿಂದ ಬಿಡಾರಾರು ತಪ್ಪಿಸಬಹು. ಅಂತಹ ಸಂದರ್ಭಗಳಲ್ಲಿ ಯಾವುದ ತೋರದ ಅಥವಾ ವ್ಯಕ್ತವು (ಇಂಟರ್ನಾಟ್ ವ್ಯಕ್ತವು) ಮದ್ದುಪಟ್ಟು (ಇತ್ಯಾದಿ) ಉಂಟಾದರೂ ನುತ್ಪಿದಾರರು ಅಥವಾ ಮೂಲಾಂಗರಾರ ಭಾಗವಾಗಿ ಕೆನರಾ ಬ್ಯಾಂಕ್ ಅಥವಾ ಸೇವಾ ಸೂಕ್ತಕೇರಾರರು ಜವಾಬ್ದಾರಾರಿರುವುದಿಲ್ಲ. ಅಂತಹ ಅನಿಷ್ಟ ಸ್ಥಿತಿಯನ್ನು, ತಡೆಗಟ್ಟಿ, ಮದ್ದುಕ ಸಂಬರಾಜು ಮತ್ತು ಆಗತ್ಯವಾದ ಎಲ್ಲ ಆಗತ್ಯವಾದ ವ್ಯವಸ್ಥೆಗಳನ್ನು / ಸಂಯೋಗಗಳನ್ನು ಮಾಡಲು ಬಿಡಾರಾರನ್ನು ಕೋರಲಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ ಅವರು ಇಂತಹ ಸ್ಥಿತಿಯನ್ನು ತಪ್ಪಿಸಲು ಸಮರ್ಥರಾಗಿವಾರು ಮತ್ತು ಅನುಪ್ರಯೋಗಿ ಹರಾಜಿನಲ್ಲಿ ಭಾಗವಹಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತದೆ.	ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಕೆನರಾ ಬ್ಯಾಂಕ್
ದಿನಾಂಕ : 19.02.2026 ಸ್ಥಳ : ಬೆಂಗಳೂರು	

ನರ್ಸಿಂಗ್ ಕಾಯಿದೆ
ಉಲ್ಲಂಘಿಸಿದವರ
ವಿರುದ್ಧ ಕ್ರಮಕ್ಕೆ ಆದೇಶ

[illegible]